

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-3026/2024, IA-1432/2024, IA-2058/2023, IA-1689/2023, IA-242/2023
IA-4749/2022, IA 5802/2022

In

IB-612(ND)/2022

IN THE MATTER OF:

State Bank Of India

.... Petitioner/Applicant

Vs.

L.R Builders Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Ankur Mittal, Mr. Abhay Gupta, Mr. Bhaskar, Advs.
For Respondent : Dr. V.K. Chaudhary, Sr. Adv., Mr. Manusumyer Singh,
Ms. Jyoti Tanya, Ms. Muskan Puri, Ms. Sushma, Mr.
Yuvraj Singh, Ms. Kanika Singhal, Advs.

ORDER

Ld. Counsel appearing for the Financial Creditor/State Bank of India seeks an accommodation to take instructions from the Bank with regard to the latest developments.

List the matter **on 25.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay